

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No. 982 of 2020**

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Kundan Kumar	...	<b>Petitioner</b>
<b>-versus-</b>		
The State of Jharkhand & Another	...	<b>Opposite Parties</b>

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN**  
**THROUGH VIDEO CONFERENCING**

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<b>For the Petitioner :</b>	Mr. Rama Kant Tiwari, Advocate
<b>For the State:</b>	Mr. Sanjay Kumar Srivastava, A.P.P.

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**3/ 10.09.2020** The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects. Counsel for the petitioner prays to ignore the defects and take up the matter on merits.

Accordingly, the defects stand ignored for the present.

State is directed to file counter affidavit in this case within six weeks.

In the meantime, further proceedings in connection with C.P. Case No.805 of 2018, pending in the Court of learned Judicial Magistrate 1<sup>st</sup> Class-cum-Additional Civil Judge (Jr. Division), Bokaro, so far as it relates to the petitioner, abovenamed, shall remain stayed.

**(Ananda Sen, J.)**